

[English]

Regularisation of Safai Karmcharis

759. SHRI DHARMPAL SINGH
MALIK:
SHRI RAM NIHOR RAI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to the reply given on January 2, 1991, and August 19, 1991 to Unstarred Question Nos.1052 and No.3403 respectively regarding regularisation of safai karmcharis and state:

(a) the number of safai karmcharis working as part timers as on November 1, 1991; and

(b) the date by which the posts of safai karmcharis proposed to be filled up?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (b). As per the latest available seniority list of Safai Karmcharis viz. as on 22.06.88, out of 1011 part-time Safai Karmcharis, officials upto serial no. 320 have been offered regularisation out of which about 190 have already joined as regular safai karmcharies. The regularisation of the remaining can be made only after fulfilling prescribed requirements such as medical examination and police verification etc. by the incumbents.

The part timers are regularised on the basis of their inter-se-seniority as and when vacancies arise due to retirement/death of regular Safai Karmcharies or due to addition of new schools. As this is a continuous process, it is difficult to specify a time limit.

[Translation]

Assistance to Bihar for Forests Conservation

760. SHRI SURYA NARAYAN YADAV:
Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the amount allocated to Bihar during the last three years for the conservation of forests and environment;

(b) whether the said amount has been fully utilised; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) The amount allocated to Bihar during the last three years for the conservation of forests and environment by the Ministry of Environment and Forests is as under:

Year	Amount in Rs. crores
1988-89	13.96
1989-90	10.26
1990-91	10.45

(b) and (c). In most of the cases the amount was utilised. However, in some cases the amount was not fully utilised due to non-completion of some projects in time.

Guna-Etawah Rail Line

761. SHRI YOGANAND SARASWATI : Will the Minister of RAILWAYS be pleased to state:

(a) whether the construction work of Guna-Etawah broad gauge line is behind the schedule;

(b) if so, the reasons therefor; and

(c) the times by which it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MAL-LIKARJUN): (a) No, Sir.

(b) Does no arise.

(c) Will depend on availability of resources in coming years.

[*English*]

International Flights from Thiruvananthapuram

762. SHRI RAMESH CHENNITHALA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) how many applications from the foreign airlines are pending for clearance for operating air services from Thiruvananthapuram International airport; and

(b) the reason for the delay in taking a decision therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA) (a) and (b). No application from any foreign airlines is pending with Government of India for clearance for operating air service from Thiruvananthapuram International Airport. However, the Governments of UAE and Saudi Arabia has expressed their desire to do so but have not sought any dates for bilateral consultations.

Strike by Doctors, Delhi

763. SHRI JEEWAN SHARMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the strike by the service doctors in Delhi crippled the working of the C.G.H.S. dispensaries and some of the hospitals;

(b) if so, the details of the demands of the doctors;

(c) the stand of the government thereon; and

(d) the alternative arrangements made to provide medical facilities to the patients during the period of strike?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARA DEVI SIDDHARTHA): (a) and (d). Major Hospitals in Delhi are functioning normally. The services in dispensaries and Railway hospitals are adversely affected. Skeleton services have however been provided in the dispensaries under the Central Govt. Health Scheme.

(b) The Joint Action Council of Service Doctor Organisations have demanded implementation of certain clauses of 1987 package of benefits and 1989 Memorandum of Settlement including recommendations of Tikku Committee Report in toto.

(c) Major clauses of 1987 package of benefits have been implemented. All the important clauses of the 1989 Memorandum of Settlement which is in full and final settlement of all JACSDO's pending demands and therefore supersedes the 1987 package have also been implemented. A copy of O.M. dated 14.11.1991 containing decisions of the Government on Tikku Committee Report is attached at statement.

STATEMENT

No.A.45013/13/90-CHS.V

Government of India

Ministry of Health & F.W.

New Delhi, November 14th, 1991

OFFICE MEMMORANDUM

Subject: Recommendations of the High Power Committee (Tikku Committee on serv-